

HIGH COURT LEGAL SERVICES COMMITTEE
HIGH COURT OF MEGHALAYA, SHILLONG

NOTIFICATION

Dated Shillong, the **10th March, 2026**

No.HCLSC.HCM/18/2025/105

The High Court Legal Services

Committee, High Court of Meghalaya, in exercise of the powers conferred under Regulation 6(b) of the National Legal Services Authority (Lok Adalat) Regulations, 2009 hereby constitutes the Bench of the National Lok Adalat which is scheduled to be held on **14.03.2026** to exercise jurisdiction under section 19(5) of the Legal Services Authorities Act, 1987 in order to determine and arrive at a compromise or settlement between the parties to cases pending before the Hon'ble High Court and referred to the aforesaid National Lok Adalat.

The Bench as constituted shall comprise of :-

- | | |
|---|--------------------------|
| 1. Smti.A.M.Pariat,
Registrar (Judicial Service),
High Court of Meghalaya. | Presiding Officer |
| 2. Shri. P.Yobin
Advocate, High Court of Meghalaya. | Conciliator |
| 3. Smti.Meena Kharkongor,
Advocate. | Conciliator |

The National Lok Adalat shall hold its sitting in the Conference Hall, High Court of Meghalaya at 10.30.A.M.

By order,


SECRETARY
HCLSC

Memo. No.HCLSC.HCM/18/2025/105-A Dated:10th March,2026

Copy to:-

1. The Registrar cum P.P.S. To the Hon'ble, the Chief Justice, High Court of Meghalaya for favour of kind information of her Ladyship.
2. The P.S. To Hon'ble Mr. Justice H.S.Thangkhiew, Executive Chairman, Meghalaya State Legal Services Authority for favour of kind information of his Lordship.
3. The P.S. To Hon'ble Mr. Justice W.Diengdoh, Chairman, High Court Legal Services Committee for favour of kind information of his Lordship.
4. The P.S. To Hon'ble Mr. Justice B. Bhattacharjee, Judge, High Court of Meghalaya for his Lordship's kind information.
5. The P.A to Registrar General, High Court of Meghalaya, Shillong for favour of kind information.
6. The Member Secretary, Meghalaya State Legal Services Authority, Shillong for favour of kind information.
7. Smti. A. M. Pariat, Registrar (Judicial Service), High Court of Meghalaya, Shillong for favour of kind information and necessary action.
8. Shri. Phuyosa Yobin, Advocate, High Court of Meghalaya for favour of kind information and necessary action.
9. Smti. Meena Kharkongor, Advocate, for favour of kind information and necessary action.
10. The System Analyst, High Court of Meghalaya, for uploading the same in the official website.
11. Notice board.
12. Office file.



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